NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins) No. 794 of 2019

IN THE MATTER OF:

Manish Saxena ...Appellant

Versus

Pushpanjali Realms and Infratech Ltd. ...Respondent

Present:

For Appellant: Mr. S. N. Gautam, Advocate

For Respondents:

ORDER

11.09.2019: Due to paucity of time this matter could not be taken up. Post this appeal 'for admission (after notice)' on 30th September, 2019.

[Justice S.J. Mukhopadhaya] Chairperson

[Kanthi Narahari] Member (Technical)

sa/sk